



2026:AHC:60820-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 4188 of 2026

Sandeep Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akhilesh Kumar Mishra, Rashmi Upadhyay
Counsel for Respondent(s)	:	G.A.

Court No. - 47

HON'BLE J.J. MUNIR, J.

HON'BLE TARUN SAXENA, J.

1. Heard learned Counsel for the petitioner at great length in support of the motion to admit this petition to hearing and Mr. Shashi Shekhar Tiwari, learned Additional Government Government, appearing for the State respondents.
2. The petitioner has come up with a prayer seeking to quash the impugned FIR giving rise to Case Crime No. 536 of 2024, under Sections 223, 61(2) of the Bharatiya Nyaya Sanhita, 2023 and Section 8/13 of the Uttar Pradesh Public Examination (Prevention of Unfair Means) Act 1998, Police Station - Bansgaon, District - Gorakhpur.
3. The allegation against the petitioner, which has come in the testimony of the accomplice is of taking money for securing public employment. The petitioner's name has surfaced in the statement of co-accused Ratnesh Kumar Chaudhary who sat the police recruitment examination and disappeared from the examination hall when he was called by the Principal for verification of his Aadhaar Card.
4. During his interrogation, Ratnesh Kumar Chaudhary revealed that Rajesh Kumar Tripathi told him that he could secure any public

employment for him as he knew persons who were capable of managing it. He also said that in the past he had secured public employment in government departments for others. If Ratnesh Kumar Chaudhary wanted a government job, he may transfer a sum of Rs. 3 Lacs in his bank account.

5. Next, Rajesh Kumar Tripathi gave Ratnesh Kumar Chaudhary the bank account number of one Manoj Chaudhary maintained with the Purvanchal Bank wherein Ratnesh Kumar Chaudhary transferred a sum of Rs. 3 Lacs. Rajesh Kumar Tripathi further told Ratnesh Kumar Chaudhary that the real job of securing public employment is done by his friend Sandeep Yadav, son of Ram Milan Yadav, (the petitioner). The money had to be sent to him whereafter Ratnesh's work would be done.

6. After a lapse of a period of about two years, when nothing happened, Ratnesh Kumar Chaudhary demanded his money back from Rajesh Kumar Tripathi. Ratnesh Kumar Chaudhary, when he did not get his money back, traced out Sandeep Yadav who told Ratnesh that Rajesh Kumar Tripathi has not given him any money and also said that if he wanted a government job he should not worry as he would secure the job for him through the TET. Time ambled by.

7. In the meantime, the police recruitment examination was notified in the year 2023 and the petitioner is said to have offered managing employment for Ratnesh Kumar Chaudhary in the Police in consideration for a sum of Rs. 5 Lacs of which Ratnesh Kumar Chaudhary paid the petitioner various substantial sums of money in part.

8. A perusal of the aforesaid material, collected during investigation against the petitioner Sandeep Yadav, shows that he is involved in the

shady business of cheating innocent job seekers not only of their hard earned money but money managed through resources that are frail.

9. In the totality of circumstances, though not commenting on the merits of the case, where the allegation against the petitioner may be true or not true, we are of opinion that we cannot embark upon an inquiry of this kind into allegations of the present nature involving cheating the public concerning recruitment in public services.

10. This is not a fit case for interference under Article 226 of the Constitution. This petition is **dismissed**.

(Tarun Saxena,J.) (J.J. Munir,J.)

March 24, 2026

Prashant D.